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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 334/2003
IN
O.A. 765/2002

New Delhi this the 29th day of November, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri R.K. Upadhyaya, Member (A).

B.D. Sharma .. Applicant
Versus
Union of India & Ors. .. Respondents

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

We have carefully considered the grounds taken by the review applicant who has prayed for recall of the Tribunal's oral order dated 5.8.2003 in OA 765/2002. He has submitted that there is a factual error which has crept in the order with which we are unable to agree. A perusal of the Review Application shows that the applicant is trying to reargue the whole case which cannot be accepted as a ground for reviewing the Tribunal's order. The order dated 5.8.2003 has been passed after hearing the learned counsel for parties and is an oral order giving the reasons for the directions given in that order.

2. As there is no ground under Order 47 Rule 1 CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985 justifying allowing the Review Application, RA 334/2003 is accordingly rejected.

C.R.U.
27.11.03
(R.K. Upadhyaya)

Member (A)

'SRD'

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

25/11/2003.